

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, FATEHABAD.

ORDER:-

The Hon'ble High Court vide order dated 29.04.2020 issued under Endst. No. 13/Spl./RG/Misc. of even date had ordered that all the District and Sub Division Courts will function restrictively from 01.05.2020 till the lockdown/curfew is in force in the respective area and the District and Sessions Judges will make arrangement in their respective Sessions Division in such a manner that one or two Addl. District and Sessions Judge(s) alongwith one or more Civil Judges-Judicial Magistrates and the minimum supporting staff, so required, shall attend the urgent matters on rotation basis. The Govt. of India vide order dated 01.05.2020 has extended the lockdown in all parts of the country, for a further period of two weeks upto 17.05.2020. Accordingly, all the cases are being taken up and adjourned on daily basis and only urgent matters are being heard during this lockdown period till 17.05.2020.

Now, the Hon'ble High Court vide letter No. 18/Spl./RG/Misc. dated 08.05.2020 has issued fresh instructions that " the District and Sessions Judge in the State of Punjab, Haryana and Union Territory, Chandigarh may increase the number of Courts dealing with urgent matters during this period as also the categories of cases being taken up the courts, depending upon the location of courts in Red, Orange or Green Zones. This would, however, be done as per the circumstances and conditions prevalent in the concerned Sessions Divisions and keeping in view the guidelines dated 01.05.2020 issued by the Ministry of Home Affairs, Govt. of India."

Sessions Division, Fatehabad is in the Orange Zone. **In compliance of the fresh instructions dated 08.05.2020 of the Hon'ble High Court referred to above, it is directed that any party/counsel will be at liberty to move an application mentioning the urgency involved therein before the Senior Judge on duty to take up/consider his**

pending matter (other than bail matters). Learned Judge on duty, if satisfied and deems fit that the matter is required to be heard on urgent basis, will inform the District and Sessions Judge about the number of such application(s), so that number of courts may be increased depending upon the nature and number of cases/matters to be taken up.

This arrangement shall remain in effect from 11.05.2020 (Monday) till 17.05.2020. Thereafter, fresh orders in this regard will be issued to deal with the matters from 18.05.2020 onwards depending upon the prevailing situation of that time and further instructions, if any received from the Hon'ble High Court or any competent authority.

A copy of this order be uploaded on the website of this office for general information to the Advocates as well as litigants.

All concerned be informed accordingly.

Dated: 11.05.2020

Sd/-
(A.K.Jain)
District and Sessions Judge,
Fatehabad.

Endst. No. 3581-98 Dated 11-05-2020

Copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Punjab and Haryana High Court, Chandigarh with reference to letter No. 18/Spl./RG/Misc. dated 08.05.2020.
2. All the Judicial Officers posted in this Sessions Division.
3. The District Attorney, Fatehabad.
4. The Presidents, Bar Associations, Fatehabad, Ratia and Tohana.
5. The System Assistant/Computer Incharge.

Dated: 11.05.2020

(A.K.Jain)
District and Sessions Judge,
Fatehabad.

ATTESTED
Superintendent
Sessions Court, Fatehabad
11-05-2020